

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.84/(MAH)/2014  
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

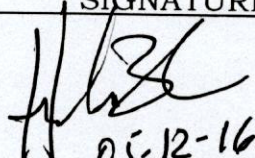
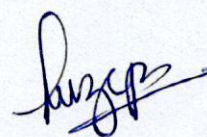
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.12.2016

NAME OF THE PARTIES: Mr. Jagjitsingh A Ahluwalia

V/s.

M/s. Dynamic Restaurants Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1)	Mr. Harsh B. Buch i/b ALMT legal	Advocate for Petitioner	 05-12-16
2)	Mr. H. S. Khokharale illeg Nankam & Associates	Advocate for Respondent no 2	

Order

CP No. 84/397-398/CLB/MB/MAH/2014

The Petitioner Counsel say that he has already given no objection to the  
Petition. Today some other Counsel has come saying they will file Vakalatnama  
within two weeks hereof. The Respondent side is present.

For filing Vakalatnama, one-week time has been given from hereof.

List this matter for hearing on 2.1.2017.

sd/-

B.S.V. PRAKASH KUMAR  
Member (Judicial)

sd/-

V. NALLASENAPATHY  
Member (Technical)